

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.20
C.P. (IB)No.69/BB/2024

IN THE MATTER OF:

M/s. Piramal Enterprises Ltd. ... Petitioner
Vs.
Mr. Ramani Sastri ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Gaurav Suryavanshi
For the Petitioner : Shri Ann Pereira

ORDER

1. Heard Ld. Counsels appearing for the parties.
2. In spite of availing sufficient time on 10.06.2024, Ld. Counsel for the RP seeks further time to remove the office objections raised by the Registry. Therefore, one week's time is finally granted to the RP to remove the office objections raised by the Registry. A copy of the RP's report may be served on the other side. Upon receipt of the same, two weeks' time is granted to the Respondent-Personal Guarantor to file his objections.
3. List the case on **31.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi